IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1128 of 2020

1.Samshun Nisha Begum
2. Sayed Ashfaa Karim
3. Mantu Singh
4. Sumit Kumar Sinha .... …. Petitioners

--Versus--

The State of Jharkhand . ... Opposite Party

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Dilip Kumar Prasad, Advocate
For the State : Mr. Jitendra Pandey, Advocate

5/13.04.2021 Heard Mr. Dilip Kumar Prasad, learned counsel for the petitioners and Mr. Jitendra Pandey, the learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

After some arguments, Mr. Dilip Kumar Prasad, learned counsel for the petitioners, in view of new development as cognizance has been taken, seeks permission to withdraw this criminal miscellaneous petition with liberty to file afresh challenging cognizance order as well.

Learned counsel for the State has got no objection, if the permission is accorded.

Accordingly, this criminal miscellaneous petition is dismissed as withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-